NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 51/(MAH)/2017 MA 437/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017

NAME OF THE PARTIES:

Global Marine Supply Co.

V/s.

Swiber Offshore (I) Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

26 Raman Misra Advocate Raman

1/6

Nosik wala haw Office
for Respondent No.1

Soma Singh & Hiroz Advani,

Soma Singh & Hiroz Advani,

Chapper Dey V. W. John List No.31

Rohan Arawal

Elb MD & Partners

Advance

Partners

Advance

C. Keswaeni

ilb Economic Laces Practice

Advance

CARANO Fr Resp No 4

Contd -- 2

Adv. Prashout Phophele
1/3
PMH CAW
for Applicants

QU.

Adv. Sankay drantwar i/b Indialan Jon the Petitioner (Colobal Maxim Supply 6.)

ORDER

MA 437/2017 in CP 51/ I&BP/NCLT/MB/MAH/2017

On the application filed by the IRP, making several entities having some relation in respect to this company for collation of the documents of the Corporate Debtor company, all these respondents categorically mentioned that they have been providing every information that is available with them and if anything is left over, they are ready and willing to provide the same, whereby on hearing submissions of IRP as well as these entities, i.e. De Beers Bank Ltd (R1), ONGC (R2), KPMG Singapore (R3), former Director (R4), this application is hereby disposed of with a direction to all these Respondents to co-operate with IRP to provide what all information of the Company lying with the respective authority.

Sd/-

V. NALLASENAPATHY Member(Technical) Sd/-

B. S. V. PRAKASH KUMAR Member (Judicial)